



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jun/202223/3

DATED: 23/06/2022

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jun/202223/3 dated 23/06/2022 of Norms Committee - VI for the year 2022-23 was held on 23/06/2022 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Technical Consultant	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jun/202223/3
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00000952AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.06 dated 11.11.2021, allowing the following inputs;

S.No.	Export Item	Quantity
1.	Vegetable Fatbase Powder(Containing 19% to 21% of Palm Fat)	4000.000 MT
2.	Vegetable Fatbase Powder(Containing 23% to 25% of Palm Fat)	4000.000 MT
3.	Vegetable Fatbase Powder(Containing 27% to 29% of Palm Fat)	6000.000 MT
S.No.	Import Item	Quantity Allowed
1.	Refined Bleached and Deodorized Palmolein (RBD Palmolein)	3399.000 MT
2.	Acid Casein	280.000 MT

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	2 / NC/6/MEET/Jun/202223/3
Case Status	Case Approved
Party Name	B.P. WIRE INDUSTRY
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00170915AM22
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision:	
NC considered the case as per agenda and on the basis of the norms fixed on similar import/export items on the basis of the comments furnished by technical authority, i.e., MoFPI in M.No.18/85 dated 24.01.2019, the Committee decided to ratify the norms of the above mentioned application of the firm under Para 4.06 of HBP, 2015-20, allowing the following inputs;	
Export Item	
Flavored Splitted Supari	95.239 MT
Import Item	
Areca Nut Whole	97.143 MT
The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take suitable consequential action accordingly.	

Case No.	3 / NC/6/MEET/Jun/202223/3
Case Status	Case Approved
Party Name	SSK EXPORTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00231770AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.	

Case No.	4 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 17.06.2022; <i>(a) The manufacturing flowchart showing the stages of processing along with the justification for the wastage claimed (12.5% wastage claimed is too high);</i> <i>(b) Clarification on as to whether the input material /products- imported items (i) Potato Starch (ii) Modified Potato Starch (Pregelatinized Potato Starch (iii) Potato Flakes (iv) Pregelatinised Wheat Flour and (v) Potato granules are available in India or not? If available in India, what is the need for importing such items from abroad, which is in contravention to “Make In India” initiatives of the Government.</i> <i>(c) Copy of the FSSAI licence for the import and manufacture of the aforesaid food related item;</i> <i>(d) Copy of MSME Udyam registration certificate with food items to be manufactured;</i> <i>(e) Copy of the appendix-4K & 5B etc along with the record sheet of issuing the advance authorization license</i> The case stands deferred to 25.08.2022.	

Case No.	5 / NC/6/MEET/Jun/202223/3
Case Status	Case Approved
Party Name	OMSAI FOODS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00401540AM22

RA File Number	NA
Licence No and Date	3110065692/01/10/2015
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI allowing the following inputs;	
Export Item	
Tea Premix	50000.000 Kg
Import Item	
Non Dairy Creamer (Coffee Mate)	10100.000 Kg
RA may take suitable consequential action accordingly.	

Case No.	6 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 17.06.2022;	
<i>(a) The manufacturing flowchart showing the stages of processing along with the justification for the wastage claimed (12.5% wastage claimed is too high);</i> <i>(b) Clarification on as to whether the input material /products- imported items (i) Potato Starch (ii) Modified Potato Starch (Pregelatinized Potato Starch (iii) Potato Flakes (iv) Pregelatinised Wheat Flour and (v) Potato granules are available in India or not? If available in India, what is the need for importing such items from abroad, which is in contravention to “Make In India” initiatives of the Government.</i> <i>(c) Copy of the FSSAI licence for the import and manufacture of the aforesaid food related</i>	

item;

(d) Copy of MSME Udyam registration certificate with food items to be manufactured;

(e) Copy of the appendix-4K & 5B etc along with the record sheet of issuing the advance authorization license

Case No.	7 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM REVIW00000239AM23
RA File Number	052304000332 AM20
Licence No and Date	0510412676/28/11/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	8 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	YASHODA MICA AND MINING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	018505000238AM21
RA File Number	132404000017 AM21
Licence No and Date	1310049612/02/07/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply.	

The case stands deferred to 25.08.2022.

Case No.	9 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	AGASTYA NUTRIFOOD INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	018505000258AM21
RA File Number	082404000103 AM21
Licence No and Date	0810148243/28/07/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022 and 21.06.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	10 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	018505000320AM21
RA File Number	132404000048 AM21
Licence No and Date	1310049709/21/10/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022 and 30.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	11 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00080166AM21
RA File Number	05AA04029116 AM21
Licence No and Date	0511001146/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022 and 30.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	12 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00098122AM21
RA File Number	26AA04001851 AM21
Licence No and Date	2611000097/05/03/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	13 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00098126AM21
RA File Number	26AA04001850 AM21
Licence No and Date	2611000096/05/03/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	14 / NC/6/MEET/Jun/202223/3
Case Status	Case Rejected
Party Name	ARROWLINE ORGANIC PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00114118AM21
RA File Number	04AA04005363 AM21
Licence No and Date	0411000456/26/03/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has obtained AA for duty free import of Vegetable Oil alongwith other import items under the above mentioned AA on self declaration basis. Vegetable Oil comes under Chapter 15 and is ineligible for import under self declaration basis as per Para 4.11(a)(i) of FTP, 2015-20. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	15 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	JAY PRECISION PRODUCTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00003693AM22
RA File Number	03AA04030753 AM21

Licence No and Date	0311002696/05/04/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	16 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00021713AM22
RA File Number	05AA04005565 AM22
Licence No and Date	0511002235/19/04/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022 and 30.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	17 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00026762AM22
RA File Number	05AA04008457 AM22
Licence No and Date	0511002303/26/04/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022	

followed by reminders on 15.03.2022 and 30.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 25.08.2022.

Case No.	18 / NC/6/MEET/Jun/202223/3		
Case Status	Case Approved		
Party Name	HIRAVATI MARINE PRODUCTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022		
HQ File Number	HQRNORM APPLY 00028584AM22		
RA File Number	24AA04000931 AM22		
Licence No and Date	2411000467/28/04/2021		
Norms Committee Decision:			
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., CIFT furnished vide letter No.1(7)/SION/FP/2022-23(2) dated 9.6.2022, allowing following inputs;			
Export Item			
Pasteurized Chilled Crab Meat		28000.000 Kg	
Import Item			
Frozen Cooked and Debacked Crabs		62222.000 Kg	
RA may take suitable consequential action accordingly.			

Case No.	19 / NC/6/MEET/Jun/202223/3	
Case Status	Case Deferred	
Party Name	ORGANIC INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022	
HQ File Number	HQRNORM APPLY 00037023AM22	
RA File Number	06AA04000716 AM22	
Licence No and	0611000372/10/05/2021	

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 20.06.2022 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 25.08.2022.	

Case No.	20 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	B.L.G INTERNATIONAL HING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00041003AM22
RA File Number	05AA04013685 AM22
Licence No and Date	0511002605/14/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.08.2022.	

Case No.	21 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	NOBLE ART & CRAFT HOUSE
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00042502AM22
RA File Number	13AA04002216 AM22
Licence No and Date	1311000337/17/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited.	

The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 25.08.2022.

Case No.	22 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	AABIS DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00046150AM22
RA File Number	05AA04008685 AM22
Licence No and Date	0511002704/19/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	23 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00047885AM22
RA File Number	13AA04002470 AM22
Licence No and Date	1311000354/21/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022 and 30.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	24 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00049803AM22
RA File Number	05AA04013597 AM22
Licence No and Date	0511002767/24/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.02.2022 followed by reminders on 19.02.2022 and 06.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	25 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00123568AM22
RA File Number	10AA04001769 AM22
Licence No and Date	1011000406/24/06/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., CIFT furnished vide letter No. 1(7)/SION/FP/2022-23(3) dated 09.06.2022;1 "In the application it is mentioned that the species is herring (clupea harengus) whereas in the Appendix 4E the species mentioned is Indian Oil Sardine (S.longiceps) from Oman. The firm may clarify." The case stands deferred to 25.08.2022.	

Case No.	26 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	GCOOP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00149926AM22
RA File Number	04AA04013629 AM22
Licence No and Date	0411001212/29/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022 and 21.06.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	27 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00162245AM22
RA File Number	32AA04003922 AM21
Licence No and Date	3211000128/13/08/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., CIFT furnished vide letter No.1(7)/SION/FP/2022-23(1); "The firm may mention the name of the species of crab which has been imported and the size grade for the purpose of ascertaining the yield". The case stands deferred to 25.08.2022.	

Case No.	28 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	HPRJ AGRI TRADERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00167446AM22
RA File Number	50AA04002823 AM22
Licence No and Date	5011000217/20/08/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022 and 21.06.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	29 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	SARDA BIO POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00176306AM22
RA File Number	03AA04063067 AM22
Licence No and Date	0311006676/03/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by reminders on 22.02.2022 and 09.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	30 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00188551AM22

RA File Number	31AA04027091 AM22
Licence No and Date	3111000587/20/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by reminders on 22.02.2022 and 09.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	31 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00188727AM22
RA File Number	05AA04081551 AM22
Licence No and Date	0511004826/20/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by reminders on 22.02.2022 and 09.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	32 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	DUROFLEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00190179AM22
RA File Number	07AA04030304 AM22
Licence No and Date	0711001958/22/09/2021
Norms Committee Decision:	

NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech.2, decided to call the firm for PH to know the actual wastage generated at each stage of the manufacturing process, the material balance in weight terms between import and export (for PU content) indicating indigenous inputs and correct wastage supported by Chartered Engineer Certificate.

The case stands deferred to 25.08.2022.

Case No.	33 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00196046AM22
RA File Number	10AA04009599 AM22
Licence No and Date	1011000570/28/09/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 17.06.2022; (a) <i>The percentage composition for both FCP III(bakery pre-mixes) and Lacivl (Bakery premixes) may be provided;</i> (b) <i>The justification for 5% wastage for three imported ingredients (total 15%) may be provided as there is only sieving, blending and packing of the materials is involved;</i> (c) <i>Clarification on whether the input materials /products like (i) Powder Lactic Acid, (ii) Yeast Derivative and (iii) Malt IT are available in India or not? If available in India, what is the need for importing such items from abroad, which is in contravention to “Make In India” initiatives of the Government.</i> (d) <i>The manufacturing process flow chart for LACIVL Bakery Premixes) also be provided;</i> (e) <i>The FSSAI license for the import and manufacture of the aforesaid food related items may be provided.</i> The case stands deferred to 25.08.2022.	

Case No.	34 / NC/6/MEET/Jun/202223/3
Case Status	Case Approved
Party Name	HAMILTON HOUSEWARES PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00212057AM22
RA File Number	03AA040105128 AM22
Licence No and Date	0311007710/14/10/2021
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis with accountability in export” on the basis of the comments of the Technical Authority, i.e., Tech.1. RA may take suitable consequential action accordingly.	

Case No.	35 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00222071AM22
RA File Number	30AA04020540 AM22
Licence No and Date	3011001264/22/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm and reply of the DL are under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.08.2022.	

Case No.	36 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00237996AM22
RA File Number	05AA04094594 AM22
Licence No and Date	0511005846/01/11/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022 and 30.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 25.08.2022.

Case No.	37 / NC/6/MEET/Jun/202223/3
Case Status	Case Approved
Party Name	CENTUARY FIBRE PLATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00250431AM22
RA File Number	09AA04016376 AM22
Licence No and Date	0911001851/12/11/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;

S.No.	Export Item	Nett Content of PU foam in (Kgs)/PC	Quantity in Nos.
1.	12 Classic Vibe Gel Mem Foam Matt Twin (Mattress)	13.263	7926.000
2.	12 Classic Vibe Gel Mem Foam Matt Twin XL (Mattress)	13.656	8034.000
3.	12 Classic Vibe Gel Mem Foam Matt Full (Mattress)	18.005	1000.000
4.	12 Classic Vibe Gel Mem Foam Matt Cal King (Mattress)	26.889	1000.000
5.	12 Classic Vibe Gel Mem Foam Matt King (Mattress)	26.753	1000.000
6.	12 Classic Vibe Gel Mem Foam Matt Queen (Mattress)	21.341	1000.000

Import Item

S.No.	Description of Import Item	Quantity Allowed
1.	Knitted FR Fabric Tubular Containing (50% Glass Fiber and 50% Viscse with FR-220 GSM 42"-60" DIA	1.02 Sq.Meter/Sq.Meter content in export
2.	28D MF VB Light Blue (PU Foam)	1.02 Kg/Kg content in export
3.	24 D PU VB Blue (PU Foam)	1.02 Kg/Kg content in export
4.	24 D Profile PU Vibe White (PU Foam)	1.02 Kg/Kg content in export

RA may take suitable consequential action accordingly.

Case No.	38 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	NECTOR EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00255398AM22
RA File Number	07AA04037811 AM22
Licence No and Date	0711002386/17/11/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., CIFT furnished vide letter No. 1(7)/SION/FP/2022-23(7) dated 09.06.2022; " The firm may mention the name of the species of crab which has been imported and the size grade for the purpose of ascertaining the yield". The case stands deferred to 25.08.2022.	

Case No.	39 / NC/6/MEET/Jun/202223/3
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00264761AM22
RA File Number	09AA04017735 AM22
Licence No and Date	0911001928/25/11/2021
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.(NL), allowing the following inputs; Export Item	

Thermal Transfer Ribbon (TTR WAX W111)(Slitting rolls of 110 x 450 MM)	30,00,000 Sq. Meter
Import Item	
Thermal Transfer Ribbon (TTR WAX W111)(Jumbo rolls of 905 x 17588.09 MM)	30,90,000.000 Sq. Meter
RA may take suitable consequential action accordingly.	

Case No.	40 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	ARIBA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00278754AM22
RA File Number	56AA04009621 AM22
Licence No and Date	5611000651/08/12/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 21.06.2022 in which the reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.	
The case stands deferred to 25.08.2022.	

Case No.	41 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00287962AM22
RA File Number	32AX04000031 AM22
Licence No and Date	3211002137/16/12/2021
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., CIFT furnished vide letter No. 1(7)/SION/FP/2022-23(8) dated 09.06.2022;

“ The firm may mention the name of species of crab which has been imported and the size grade for the purpose ascertaining the yield”.

The case stands deferred to 25.08.2022.

Case No.	42 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00293099AM22
RA File Number	30AX04000033 AM22
Licence No and Date	3011001565/21/12/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022 and 21.06.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply.	
The case stands deferred to 25.08.2022.	

Case No.	43 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	AABIS DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00295380AM22
RA File Number	05AX04000275 AM22
Licence No and Date	0511007177/23/12/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022	

followed by reminders on 24.03.2022 and 20.05.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.

The case stands deferred to 25.08.2022.

Case No.	44 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00302096AM22
RA File Number	05AX04000388 AM22
Licence No and Date	0511007441/30/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by reminders on 24.03.2022 and 20.05.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 25.08.2022.	

Case No.	45 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00303731AM22
RA File Number	10AX04000022 AM22
Licence No and Date	1011000752/31/12/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 17.06.2022; <i>(a) The justification for 5% wastage for three imported ingredients (total 15%) may be provided as there is only sieving, blending and packing of the materials is involved;</i>	

(b) Clarification on whether the input materials /products like (i) Powder Lactic Acid, (ii) Yeast Derivative and (iii) Malt IT are available in India or not? If available in India, what is the need for importing such items from abroad, which is in contravention to “Make In India” initiatives of the Government.

(c) The FSSAI license for the import and manufacture of the aforesaid food related items may be provided;

The case stands deferred to 25.08.2022.

Case No.	46 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	DIVAY HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00342880AM22
RA File Number	33AX04000020 AM22
Licence No and Date	3311000582/04/02/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 12.04.2022 followed by reminders on 27.04.2022 and 21.06.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply.	
The case stands deferred to 25.08.2022.	

Case No.	47 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	NOBLE ART & CRAFT HOUSE
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00356224AM22
RA File Number	13AX04000071 AM22
Licence No and Date	1311001009/15/02/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 12.04.2022 followed by reminders on 27.04.2022 and 21.06.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply.	

The case stands deferred to 25.08.2022.

Case No.	48 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00358193AM22
RA File Number	13AX04000080 AM22
Licence No and Date	1311001016/17/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.04.2022 followed by reminders on 27.04.2022 and 21.06.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	49 / NC/6/MEET/Jun/202223/3
Case Status	Case Approved
Party Name	LANCER SPICES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00359643AM22
RA File Number	34AX04000267 AM22
Licence No and Date	3411001822/18/02/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.	

Case No.	50 / NC/6/MEET/Jun/202223/3
Case Status	Case Approved
Party Name	WIREFORM COMPONENTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00367972AM22
RA File Number	07AX04000337 AM22
Licence No and Date	0711003306/25/02/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;

S.No.	Export item	Quantity in Nos.
1.	Fold and Go Draw (Toys made out of plastic and operated electrically)	50000.000
2.	Drawing Casel (Toys made out of plastic and operated electrically)	100000.000
3.	Art Projector (Toys made out of plastic and operated electrically)	100000.000
4.	Lets Go Fishing (Toys made out of plastic and operated electrically)	100000.000

Import Items

1.	Import item No.3 i.e., ABS	May be allowed with 1% wastage as applied for.
2.	Import item No.21 i.e., COB	Not allowed
3.	Rest of the import items are components	May be allowed of Relevant specification, size, length on Net to Net basis.

RA may take suitable consequential action accordingly.

Case No.	51 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00370617AM22
RA File Number	04AA04031580 AM22
Licence No and Date	0411002780/28/02/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 25.08.2022.

Case No.	52 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	SIVA SAI EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00373032AM22
RA File Number	31AX04000075 AM22
Licence No and Date	3111001125/02/03/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to give the application of the firm the Technical Authority, i.e., Tech.1 for examination and furnishing comments.

The case stands deferred to 25.08.2022.

Case No.	53 / NC/6/MEET/Jun/202223/3
Case Status	Case Approved
Party Name	PARAMBICA FOOD PRODUCTS (OPC) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00374492AM22
RA File Number	34AX04000284 AM22
Licence No and Date	3411001897/03/03/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

Export Item

Light Black Pepper Powder	92592.000 Kg
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Import Item	
Light Black Pepper	93055.000 Kg
Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should be complied with.	
RA may take suitable consequential action accordingly.	

Case No.	54 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	NEWLY WEDS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00378685AM22
RA File Number	05AX04001057 AM22
Licence No and Date	0511010742/07/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The process flowchart showing various stages of processing with justification for the wastage claimed; (b) The recipe cum mass balance sheet showing how the bill of material (both imported and indigenous) changes over processing; (c) The clarification on the imported and exported items, including their uses. The case stands deferred to 25.08.2022.	

Case No.	55 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00381215AM22
RA File Number	03AX04001626 AM22

Licence No and Date	0311012470/09/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022 and 21.06.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	56 / NC/6/MEET/Jun/202223/3
Case Status	Case Approved
Party Name	LANCER SPICES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00382208AM22
RA File Number	34AX04000361 AM22
Licence No and Date	3411001943/10/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should be complied with. RA may take suitable consequential action accordingly.	

Case No.	57 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to give the case to Technical Authority, i.e., Tech.2 for examination and furnishing comments.

The case stands deferred to 25.08.2022.

Case No.	58 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00398043AM22
RA File Number	30AX04000169 AM22
Licence No and Date	3011001947/23/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The process flowchart indicating the quantities of all ingredients (both indigenous and imported) added and the justification for the wastage claimed, if any. (b) The recipe cum mass balance sheet showing how the bill of materials (both indigenous and imported) changes over processing; the declaration for the indigenous items containing alcoholic contents viz extra neutral alcohol and matured malt spirits; (c) A copy of the record sheet of the license issued so as to check the conditions of import , if any. (along with the DES Import List, the Condition sheet) (d) Any supporting documents like shipping bills, CoA etc for supporting the calculation for IO norms; (e) the percentage share of each packaging in overall exported products, as the exporting products are in different size. The case stands deferred to 25.08.2022.	

Case No.	59 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred

Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00404685AM22
RA File Number	24AX04000110 AM22
Licence No and Date	2411001476/28/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022 and 21.06.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	60 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00404912AM22
RA File Number	13AX04000117 AM22
Licence No and Date	1311001122/28/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022 and 21.06.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	61 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00406238AM22
RA File Number	05AX04001463 AM22
Licence No and	0511011446/29/03/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The process flowchart showing various stages of processing with justification for watage claimed, if any. (b) The recipe cum mass balance sheet showing how the bills of material (both imported and indigenous) changes over processing; (c) Any supporting document like shipping bill, certificate of analysis etc. The case stands deferred to 25.08.2022.	

Case No.	62 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00406244AM22
RA File Number	05AX04001464 AM22
Licence No and Date	0511011448/29/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The process flowchart showing various stages of processing with justification for watage claimed, if any. (b) The recipe cum mass balance sheet showing how the bills of material (both imported and indigenous) changes over processing; (c) Any supporting document like shipping bill, certificate of analysis etc. The case stands deferred to 25.08.2022.	

Case No.	63 / NC/6/MEET/Jun/202223/3
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Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00405352AM22
RA File Number	24AX04000106 AM22
Licence No and Date	2411001483/29/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022 and 21.06.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	64 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00410086AM22
RA File Number	34AX04000304 AM22
Licence No and Date	3411002076/31/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022 and 22.06.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	65 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00410188AM22
RA File Number	13AX04000115 AM22

Licence No and Date	1311001134/31/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022 and 21.06.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.08.2022.	

Case No.	66 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	VIRAL CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00000148AM23
RA File Number	24AX04000007 AM23
Licence No and Date	2411001525/08/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has furnished information that they have their own sterilization equipments. The firm has also stated that they have applied for alternate products as there is an variation in export demands. The Committee also noted that the application of the firm alongwith reply of the DL is presently under consideration of Technical Authority, i.e., MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 25.08.2022.	

Case No.	67 / NC/6/MEET/Jun/202223/3
Case Status	Case Approved
Party Name	SEAHATH CANNING COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00000225AM23
RA File Number	03AX04001964 AM22
Licence No and Date	0311013854/13/04/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to ratify the norms of the AA as per Packaging Policy.

RA may take suitable consequential action accordingly.

Case No.	68 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00000517AM23
RA File Number	05AX04000233 AM23
Licence No and Date	0511012172/02/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	69 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00000558AM23
RA File Number	05AX04000194 AM23
Licence No and Date	0511012223/04/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	70 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00000598AM23
RA File Number	05AX04000317 AM23
Licence No and Date	0511012260/05/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	71 / NC/6/MEET/Jun/202223/3			
Case Status	Case Approved			
Party Name	SUPERHOUSE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022			
HQ File Number	HQRNORM APPLY 00000656AM23			
RA File Number	06AX04000043 AM23			
Licence No and Date	0611001334/09/05/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.(NL), allowing the following inputs;				
S.No.	Export Item	Quantity	Import Item	Quantity
1	Horse Riding Body Protector for adults (<i>Containing Rubber Sheet thickness mm 549 SQM & Rubber Sheet thickness 24 mm 2229 SQM</i>)	12780.000 Nos.	Rubber Sheet 110 cms. (width)+-5% × 190 cms (length) +-5% thickness 12 mm+-10%	576.000 Sq. Mt.
			Rubber Sheet 110 cms. (width)+-5% × 190 cms (length) +-5% thickness 24 mm+-10%	2340.000 Sq. Mt.
2.	Horse Riding Body Protector for	28610.000	Rubber Sheet 110 cms.	866.000

	Kids(Containing Rubber Sheet thickness mm 825 SQM & Rubber Sheet thickness 24 mm 3345 SQM)	Nos.	(width)+-5% × 190 cms (length) +-5% thickness 12 mm+-10%	Sq. Mt.
			Rubber Sheet 110 cms. (width)+-5% × 190 cms (length) +-5% thickness 24 mm+-10%	3512.000 Sq. Mt.
3.	Horse Riding Body/Back Protector for adult (Containing Rubber Sheet thickness 5 mm 2583 SQM)	2623.000 Nos.	Rubber Sheet 92 cms. (width)+-5% × 173 cms (length) +-5% thickness 5 mm+-10%	2712.000 Sq. Mt.
4.	Horse Riding Body/Back Protector for Junior ((Containing Rubber Sheet thickness 5 mm 647 SQM)	1319.000 Nos.	Rubber Sheet 92cms. (width)+-5% × 173 cms (length) +-5% thickness 5 mm+-10%	678.000 Mt

RA may take suitable consequential action accordingly.

Case No.	72 / NC/6/MEET/Jun/202223/3
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022
HQ File Number	HQRNORM APPLY 00000691AM23
RA File Number	05AX04000385 AM23
Licence No and Date	0511012420/10/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	73 / NC/6/MEET/Jun/202223/3
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Jun/ 202223/ 3 and 23/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00000900AM23
RA File Number	03AX04000537 AM23
Licence No and Date	0311014878/20/05/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of comments of Technical Authority, i.e., Tech.2, allowing the following inputs;

S.No.	Export Item	Quantity in Nos.	Import Item	Quantity
1	Essentin-E (SG Capsule with net wt 1720 Mg containing silymarin 100mg, Gelatin 288.766 mg. Glycerin USP/FCC 173.923 mg.	1 No. of SG Capsule	Silymarin 70%	100.000 mg
			Gelatin	253.000 mg
			Glycerin USP/FCC	126.000 mg
2.	Urisan GR(SG Tablet with net wt 1490 mg containing D-Manose 500 mg, Cranberry Extract 300mg, Gelatin 172.818 mg, Glycerin USP/FCC 48.211 mg	1 No. SG Tablet	D-Manose	500.000 mg
			Cranberry Extract (20% PAC)	300.000 mg
			Gelatin	190.000 mg
			Glycerin USP/FCC	53.000 mg

RA may take suitable consequential action accordingly.

MINUTES OF MANUAL AGENDA OF NC-VI MEETING
NO.NC/6/MEET/JUN/202223/3 **DATED 23/06/2022**

Case No. M-09

Party Name:M/s.
National Industrial
Corporation.

Meet No/Date:
NC/6/MEET/Jun/202223/3
dated 23/06/2022

Status:
Approved

M09

HQ File : RLA File : Lic.No/Ecom No.
01/85/50/00034/AM13/DES.VI 05/24/040/00484/AM12 0510321946

dated 10.04.2012

Subject: Representation of the firm M/s National Industrial Corporation for fixation of norms of AA No. 0510321946 dated 10.04.2012”.

DECISION: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011//07/2019-ED dated 31.05.2022 allowing the following inputs;

Export Item

S.No.	Export Item	Quantity in Cartons
1.	Black & Gold Brandy /Xcel Napoleon Brandy (12x1000ml) containing 480 ltr. Raw Distillate	3000.000
2.	Black & Gold Brandy /Xcel Napoleon Brandy (12x750ml) containing 3840 ltr. Raw Distillate	32000.000
3.	Black & Gold Brandy /Xcel Napoleon Brandy (24x375ml) containing 360 ltr. Raw Distillate	3000.000
4.	Black & Gold Brandy /Xcel Napoleon Brandy (48x180ml) containing 321 ltr. Raw Distillate	2790.000

Import Item

S.No.	Import Item	Quantity
1.	Raw Distillate ALC 69%+/-10%	5001.000 Litre

RA may take suitable consequential action accordingly.

M10 **Case No. M-10** Party Name:M/s. Meet No/Date: **Status:**
National Industrial NC/6/MEET/Jun/202223/3
Corporation. dated 23/06/2022 **Approved**

HQ File : RLA File : Lic.No/Ecom No.
01/85/50/00162/AM13/ 05/24/040/00367/ 0510342708
DES.VI AM13
dated 08.01.2013

Subject: Representation of the firm for fixation of norms for export of “Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×1000ml),Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×750ml) etc.” against import of “Raw Distillate ALC69%+10%, Standard Vodka Distillate ALC69%+/-10%” in respect of the advance authorization No.0510342708 dated 08.01.2013.

DECISION: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011//07/2019-ED dated 31.05.2022 allowing the following inputs;

Export Item

S.No.	Export Item	Quantity in Cartons
1.	Black &Gold Brandy/Xcel Brandy (12x1000ml) containing 1074 ltr. Raw Distillate	6000.000
2.	Black &Gold Brandy/Xcel Brandy (12x750ml) containing 8241 ltr. Raw Distillate	61500.000
3.	Black &Gold Brandy/Xcel Brandy (12x375ml) containing 609.70 ltr. Raw Distillate	4550.000
4.	Black &Gold Brandy/Xcel Brandy	2600.000

	(12x180ml) containing 335.40 ltr. Raw Distillate	
5.	Nicols V. Vodka (12x750ml) containing 1368 Ltr. of Standard Vodka Distillate	17100.000
6.	Nicols V. Vodka (12x375ml) containing 132 Ltr. of Standard Vodka Distillate	1650.000
7.	Nicols V. Vodka (12x180ml) containing 499.73 Ltr. of Standard Vodka Distillate	6490.000

Import Item

S.No.	Import Item	Quantity
1.	Raw Distillate ALC 69%+/-10%	10260.100 Litre
2.	Standard Vodka Distillate ALC 69%+/-10%	1996.433 Litre

RA may take suitable consequential action accordingly.

Case No. M-11

Party Name:M/s.
National Industrial
Corporation.

Meet No/Date:
NC/6/MEET/Jun/202223/3
dated 23/06/2022

Status:
Approved

M11 HQ File :
01/85/50/00146/AM13/
DES.VI

RLA File :
05/24/040/00284/
AM13

Lic.No/Ecom No.
0510338321
dated 06.11.2012

Subject: Representation of the firm for fixation of norms for export of “Black & Gold Whisky/Xcel Premium Whisky (12×1000ml) containing 1470 ltr. Scotch Whisky

Concentrate,Black & Gold Whisky/Xcel Premium Whisky (12×750ml) containing 12011 ltr. Scotch Whisky Concentrate etc.” against import of “Special Scotch Whisky Concentrate at 63.7%+/-10% ALC/Vol.” in respect of the advance authorization No.0510338321 dated 06.11.2012.

DECISION: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011//07/2019-ED dated 31.05.2022 allowing the following inputs;

Export Item

S.No.	Export Item	Quantity in Cartons
1.	Black & Gold Whisky/Xcel Premium Whisky (12x1000ml) containing 1470 ltr. Scotch Whisky Concentrate	7000.000
2.	Black & Gold Whisky/Xcel Premium Whisky (12x750ml) containing 12011 ltr. Scotch Whisky Concentrate	76500.000
3.	Black & Gold Whisky/Xcel Premium Whisky (24x375ml) containing 785 Ltr. Scotch Whisky Concentrate	5000.000
4.	Black & Gold Whisky/Xcel Premium Whisky (48x180ml) containing 734 Ltr. Scotch Whisky Concentrate	4865.000

Import Item

S.No.	Import Item	Quantity
1.	Special Scotch Whisky Concentrate at 63.7%+/- 10% ALC/Vol.	11363.034 Litre

RA may take suitable consequential action accordingly.

M 12 Case No. M-12

Party Name:M/s.
National Industrial
Corporation.

Meet No/Date:
NC/6/MEET/Jun/202223/3
dated 23/06/2022

Status:
Approved

HQ File :
01/85/50/00106/AM15/
DES.VI

RLA File :
05/24/040/00278/
AM15

Lic.No/Ecom No.
0510391391
dated 26.09.2014

Subject: Representation of the firm for fixation of norms for export of “Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12×750ml) Containing 1440 Ltr. of Standard Vodka Distillate,Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (48×180ml) Containing 115.50 Ltr. of Standard Vodka Distillate etc.” against import of “ Standard Vodka Distillate ALC69%+/-10%” in respect of the advance authorization No.0510391391 dated 26.09.2014.

DECISION: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011//07/2019-ED dated 31.05.2022 allowing the following inputs;

Export Item

S.No.	Export Item	Quantity in Cartons
1.	Nicols V. Vodka/Nicols V Tangy Orange Vodka/Nicols V. Green Apple Vodka (12x750ml) Containing 1440 Ltr. of Standard Vodka Distillate	18000.000
2.	Nicols V. Vodka/Nicols V Tangy Orange Vodka/Nicols V. Green Apple Vodka (48x180ml) Containing 115.50 Ltr. of Standard Vodka Distillate	1500.000
3.	Nicols V. Vodka/Nicols V Tangy Orange Vodka/Nicols V. Green Apple Vodka (96x90ml) Containing 38.50 Ltr. of Standard Vodka Distillate	500.000

Import Item

S.No.	Import Item	Quantity
1.	Standard Vodka Distillate ALC 69%+/-10%	1594.000 Litre

RA may take suitable consequential action accordingly.

Case No. M-13 Party Name:M/s. Meet No/Date: **Status:**
National Industrial NC/6/MEET/Jun/202223/3
Corporation. dated 23/06/2022 **Approved**

HQ File : RLA File : Lic.No/Ecom No.
01/85/50/00152/AM14/ 05/24/040/00351/ 0510374926
DES.VI AM14 dated 31.12.2013

M 13

Subject: Representation of the firm for fixation of norms for export of “Black & Gold Whisky/Xcel Whisky/Xcel Premium Whisky (12×1000ML) containing 1057.6 Ltr. Scotch Whisky Concentrate, Black & Gold Whisky/ Xcel Whisky/Xcel Premium Whisky (12x750 ML) containing 6975.60 Ltr. Scotch Whisky Concentrate etc.” against import of “Special Scotch Whisky Concentrate at 64%+-10% ALC/Vol, Raw Distillate ALC69%+/-10% etc.” in respect of the advance authorization No.0510374926 dated 31.12.2013.

DECISION: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011//07/2019-ED dated 31.05.2022 allowing the following inputs;

Export Item

S.No.	Export Item	Quantity in Cartons
1.	Black & Gold Whisky / Xcel Whisky / Xcel Premium Whisky (12x 1000ML) Containing 1057.6 Ltr. Scotch Whisky Concentrate.	6610.000
2.	Black & Gold Whisky / Xcel Whisky / Xcel Premium Whisky (12 X 750 ML) containing 6975.60 Ltr. Scotch Whisky Concentrate.	58130.000

3.	Black & Gold Whisky / Xcel Whisky / Xcel Premium Whisky (24 X 375 ML) Containing 1320 Ltr.Scotch Whisky Concentrate	11000.000
4.	Black & Gold Whisky / Xcel Whisky / Xcel Premium Whisky (48 X 180 ML) containing 835.2 Ltr.Scotch Whisky Concentrate.	7200.000
5.	Black & Gold Brandy/Xcel Brandy/V.S.O.P Brandy (12 X 1000ML) containing 788.1 Ltr. Raw Distillate.	5550.000
6.	Black & Gold Brandy/Xcel Brandy/V.S.O.P Brandy (12 X 750 ML.) containing 3231.83 Ltr. Raw Distillate.	30204.000
7.	Black & Gold Brandy/Xcel Brandy/V.S.O.P Brandy (24 X 375 ML) Containing 711.55 Ltr. Raw Distillate.	6650.000
8.	Black & Gold Brandy/Xcel Brandy/V.S.O.P Brandy (48X180 ML) Containing 226.6 Ltr. Raw Distillate.	2200.000
9.	Black & Gold Brandy/Xcel Brandy / V.S.O.P Brandy (96 X 90ML) Containing 154.5 Ltr. Raw Distillate.	1500.000
10.	Nicols V. Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12 X750 ML)Containing 664 Ltr. of Standard Vodka Distillate.	8300.000
11.	Nicols V. vodka /Nicols V Tangy Orange Vodka/ Nicols V Green Apple Vodka (24X375ML) Containing 12 Ltr.of Standard Vodka Distillate.	150.000
12.	Nicols V. Vodka /Nicols V Tangy Orange Vodka/ Nicols V Green Apple Vodka	900.000

	(48X180ML) containing 69.3 Ltr. of Standard Vodka Distillate.	
13.	Nicols V. Vodka / Nicols V Tangy Orange Vodka / Nicols V Green Apple Vodka (96X90ML) Containing 30.8 Ltr.of Standard Vodka Distillate.	400.000

Import Item

S.No.	Import Item	Quantity in Litre
1.	Special Scotch Whisky Concentrate at 64%+/- 10% ALC/VoI	10180.090
2.	Raw Distillate ALC 69%+/-10%	5089.900
3.	Standard Vodka Distillate ALC 69%+/-10%	775.060

RA may take suitable consequential action accordingly.

Case No. M-14

Party Name:M/s.
Herbal Isolates Private
Limited

Meet No/Date: NC/6/MEET/Jun/202223/3
dated 23/06/2022 **Status: Deferred**

M-14 HQ File : 01/85/050/00055/AM20/
DES.VI RLA File : 10/24/040/00024/ AM20
Lic.No/Ecom No. 1010060214 dated 28.06.2019
Defer Date:25.08.2022

Subject: Application of M/s Herbal Isolates Private Limited for modification of norms of AA No. 1010060214 dated 28.06.2019 for export of Dehydrated Green Pepper against import of Green Pepper.

DECISION: NC considered the case as per agenda and noted that the import/export norms on the above mentioned case was fixed in M.No.06/85 dated 15.10.2020 and thereafter, it was modified in M.No.09/85 dated 30.03.2022 based on the inputs provided by the firm after attending the PH. The Committee noted that the firm has again represented for further

modification of norms. The Committee decided to make a factory visit of the firm to ascertain the manufacturing process and processing loss before the request of the firm is considered for further modification of norms.

The case stands deferred to 25.08.2022.

Case No. M-15	Party Name:M/s. Herbal Isolates Private Limited	Meet No/Date: NC/6/MEET/Jun/202223/3 dated 23/06/2022	Status: Deferred
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M-15	HQ File : 01/85/050/00282/AM19/ DES.VI	RLA File : 10/24/040/00029/ AM20	Lic.No/Ecom No. 1010059794 dated 16.08.2017	Defer Date:25.08.2022
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Subject: Application of M/s Herbal Isolates Private Limited for modification of norms on AA No. 1010059794 dated 16.08.2017 for export of Dehydrated Green Pepper against import of Green Pepper.

DECISION: NC considered the case as per agenda and noted that the import/export norms on the above mentioned case was fixed in M.No.05/85 dated 01.10.2020 and thereafter, it was modified in M.No.09/85 dated 30.03.2022 based on the inputs provided by the firm after attending the PH. The Committee noted that the firm has again represented for further modification of norms. The Committee decided to make a factory visit of the firm to ascertain the manufacturing process and processing loss before the request of the firm is considered for further modification of norms.

The case stands deferred to 25.08.2022.

M-16	Case No. M-16	Party Name:M/s. Herbal Isolates Private Limited	Meet No/Date: NC/6/MEET/Jun/202223/3 dated 23/06/2022	Status: Deferred
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	HQ File : 01/85/050/00283/AM19/ DES.VI	RLA File : 10/24/040/00021/ AM18	Lic.No/Ecom No. 1010059785 dated 12.07.2017	Defer Date:25.08.2022
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Subject: Application of M/s Herbal Isolates Private Limited for modification of norms on AA No. 1010059785 dated 12.07.2017 for export of Dehydrated Green Pepper against import of Green Pepper.

DECISION: NC considered the case as per agenda and noted that the import/export norms on the above mentioned case was fixed in M.No.05/85 dated 01.10.2020 and thereafter, it was modified in M.No.09/85 dated 30.03.2022 based on the inputs provided by the firm after attending the PH. The Committee noted that the firm has again represented for further modification of norms. The Committee decided to make a factory visit of the firm to ascertain the manufacturing process and processing loss before the request of the firm is considered for further modification of norms.

The case stands deferred to 25.08.2022.

Case No. M-17

Party Name:M Meet No/Date: **Status:**
/s. Manorama NC/6/MEET/Jun/202223/3 **Deferred**
Industries dated 23/06/2022
Limited

M-

17	HQ File :	RLA File :	Lic.No/Ecom No.	Defer
	HQRNORMAPPLY00160546AM22			Date:25.08.2022

Subject: Application of M/s Manorama Industries Limited for modification of SION E-125 for export of Shea Stearine against import of Shea Nuts (Oil content 45 +/- 1 Percent), and Shea Butter .

DECISION: NC considered the case as per agenda. The Committee noted that SION E-125 is also being used extensively by another manufacturer-exporter. Before taking a decision to modify SION E-125, the Committee desired that production/consumption data of this firm using SION may be called for in order to assess the production yield across different firms in the sector.

The case stands deferred to 25.08.2022.